



2026:AHC-LKO:7623-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 12451 of 2025

Ashish Pratap Singh

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue Deptt. Lko. And 3
Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Suraj Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Shri Utkarsh Mishra and Shri Abhishek, learned counsels have filed their 'vakalatnama' on behalf of respondent no.4, which is taken on record.

2. Heard learned counsels for the parties.

3. Counsel for the petitioner says that the impugned order dated 12.09.2025/15.09.2025 has already been set-aside and the case has been remanded to the Special Land Acquisition Officer by a co-ordinate Bench of this Court in another Writ Petition bearing Writ-C No. 12080 of 2025, therefore, nothing survives for adjudication.

4. Petition is **disposed of** in terms of the statement made by learned counsel for the petitioner.

February 2, 2026
Praveen

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)